

**COMMITTEE ON PAPERS LAID ON THE TABLE
(2022-23)**

108

SEVENTEENTH LOK SABHA

ONE HUNDRED AND EIGHTH REPORT

[Delay in laying of the Annual Reports and Audited Accounts of the Indian Institute of Information Technology, Vadodara under the administrative control of the Ministry of Education (Department of Higher Education)]

(Presented to Lok Sabha on 27 March, 2023)



सत्यमेव जयते

**LOK SABHA SECRETARIAT
NEW DELHI
March, 2023/ Chaitra, 1945 (SAKA)**

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COMPOSITION OF COMMITTEE ON PAPERS LAID ON THE TABLE
(2022-2023)

Shri Girish Chandra - **Chairperson**

MEMBERS

2. Shri Shafiqur Rahman Barq
3. Dr. A. Chellakumar
4. Shri Pallab Lochan Das
5. Shri Choudhury Mohan Jatua
6. Choudhary Mehboob Ali Kaiser
7. Dr. Amol Ramsing Kolhe
8. Shri Bharat Ram Margani
9. Shri Jamyang Tsering Namgyal
10. Smt. Aparupa Poddar
11. Shri T.N. Prathapan
12. Shri Sellaperumal Ramalingam
13. Shri Saptagiri Sankar Ulaka
14. Shri Devendrappa Y
15. Shri Ashok Kumar Yadav

SECRETARIAT

1. Shri Vinay Kumar Mohan - Joint Secretary
2. Shri Naval K. Verma - Director
3. Shri Uttam Chand Bharadwaj - Additional Director

(iii)

INTRODUCTION

I, Chairperson of the Committee on Papers Laid on the Table of the House (2022-23), having been authorized by the Committee to present this Report on their behalf, present this One Hundred and Eighth Report in respect of the delays in laying of the Annual Reports and Audited Accounts of the Indian Institute of Information Technology, Vadodara (IIIT, Vadodara).

2. In terms of the recommendations of the First Report and the Second Report (05th Lok Sabha) and the Second Report (06th Lok Sabha) of the Committee on Papers Laid on the Table, presented to the House on 08th March, 1976, 12th May, 1976 and 22nd December, 1977, respectively, the Annual Reports and Audited Accounts of all Statutory/Autonomous Institutes, Companies, Public undertakings, Corporations, Joint Ventures, Societies, etc., are required to be laid on the Table of the House within nine months of the closure of accounting year, i. e., 31st December.

3. The scrutiny by the Committee revealed that the requisite documents of the IIIT, Vadodara for 2013-14 to 2020-21 were presented to Lok Sabha with continuous delays and for the year 2021-22 have not been laid as yet. The Committee considered the matter of delays in laying the Annual Reports and Audited Accounts of the Institute and took oral evidence of the representatives of the Ministry of Education (Department of Higher Education) and IIIT, Vadodara at their sitting held on 18.7.2022.

4. The Committee considered and adopted this Report at their sitting held on 23 March, 2023.

5. The Committee wish to express their thanks to the officers of the Ministry of Education (Department of Higher Education) and the Indian Institute of Information Technology, Vadodara for furnishing written replies and other material/information for being placed before the Committee.

6. The Committee place on record their appreciation of the valuable assistance rendered to them by the officials of the Lok Sabha Secretariat attached to the Committee.

7. The Observations/Recommendations of the Committee have been printed in bold letters at the end of the Report.

New Delhi

23 March, 2023
02 Chaitra, 1945 (Saka)

Girish Chandra
Chairperson
Committee on Papers Laid on the Table

Report

Delay in laying the Annual Reports and Audited Accounts of the Indian Institute of Information Technology (IIIT), Vadodara

IIIT Vadodara is one of the 20 IIITs set up by the Central Government in the Public-Private Partnership (PPP) mode in 2013. The Institute offers an array of undergraduate and postgraduate programs such as B.Tech, M.Tech and Ph.D, mainly in the areas of Computer Science and information Technology (IT). The academic and non-academic facilities provided at the Institute have boosted its credibility.

2. The Committee asked the Ministry to mention the Act, Rule or Regulation under which the papers of the Institute are being laid on the Table of the House. The Ministry, in their written reply, submitted that -

As per Section 37 of The Indian Institute of Information Technology (Public –Private Partnership) Act, 2017 mentioned hereunder, the papers of the IIIT, Vadodara are being laid on the Table of the House:-

"37. (1) The annual report of each Institute shall be prepared under the direction of the Board, which shall include, among other matters, the steps taken by the Institute towards the fulfillment of its objects and an outcome based assessment of the research being undertaken in such Institute, and be submitted to the Board on or before such date as may be specified and the Board shall consider the report in its annual meeting.

(2) The annual report as approved by the Board shall be published and placed on the website of the Institute.

(3) The Board shall prepare and release for every year a report, in English and in Hindi, the working of the Institute in the previous year on or before the expiry of nine months from the close of financial year, and a copy of the same, together with an audited statement of accounts showing the income and expenditure for the previous year shall be submitted to the Central Government and the concerned State Government within that stipulated time, and the same may be caused to be laid before each House of the Parliament and the concerned State Legislature."

3. The Committee asked the Ministry to state the provision and timeline for laying these Papers on the Table of the House. The Ministry in their written reply submitted that -

As per Section 37(3) of the Indian Institute of Information Technology (Public –Private Partnership) Act, 2017, the Annual Report along with audited statement of Accounts shall be prepared and released before the expiry of the nine months from the close of the Financial Year.

4. The Committee asked about the pattern of funding to the Institute by the Government of India by way of paid-up capital, grants-in-aid, loan subsidy etc. The Ministry of Education, in written reply, submitted as that -

As per the scheme, the Capital cost of each IIIT would be Rs. 128.00 crore to be contributed in the ratio of 50:35:15 by the Central Government, the State Government and the Industry Partner(s) respectively (57.5: 35: 7.5 in case of North-Eastern region). Apart from this the Central Govt., will provide assistance towards recurring expenditure to the extent of Rs.10 crore.

The year- wise grants provided to the Institute by Ministry of Education since 2013-14 till 2020-21 has been given in **Appendix –I**.

5. In terms of the Committee on Papers Laid on the Table (5th Lok Sabha) contained in the First Report presented to the House on 08 March, 1976, the Second Report, presented to the House on 12 May, 1976; and also in the Second Report (6th Lok Sabha), presented to the House on 22nd December, 1977, the Annual Reports and Audited Accounts of the Organizations/Corporations/PSUs are required to be laid on the Table within 9 months of the closure of the accounting year. To comply with the requirement, a proper time schedule should be laid down for compilation of the Annual Reports and Audited Accounts and their auditing. The Committee felt that normally a period of three months would be sufficient for compilation of the Audited Accounts and their submission for Audit; the next six months might be given for auditing of accounts, printing of the Report and sending it to Government for laying. If for any reason, the Annual Reports and Audited Accounts of the Organizations/Corporations/PSUs could not be laid within the prescribed period of nine months, the Ministry concerned should lay a statement within 30 days of the expiry of the aforesaid period or as soon as the House assembles, whichever is later, explaining the reasons as to why the documents could not be laid.

6. The Committee on Papers Laid on the Table Lok Sabha scrutinized the Annual Reports and Audited Accounts of the IIIT, Vadodara, that were laid before the Parliament (Lok Sabha) by the Ministry of Education. The examination of these papers revealed that the documents of Institute for the years from 2013-14 to 2020-21 were laid on the Table of the House with delays of more than 73 months to more than 14 months. The Annual Report and Audit Accounts of the Institute for the year 2021-2022 have not been laid as yet. Thus, the Ministry of Education (Department of Higher Education) and the Institute failed to comply with the parliamentary requirement of laying their documents within nine months of the closure of the financial year. The dates of laying and the extent of delay in laying the Annual Reports and Audited Accounts of the Institute have been given in **Appendix-II**.

7. The chronological sequence, as submitted by the Ministry, in respect of the finalization of the Annual Reports and Audited Accounts of the Institute, for the years from 2013-14 to 2021-22, is given in **Appendix -III**.

8. The Committee desired to know the reasons for the delay in laying the Annual Reports and Audited Accounts of the Institute, for the years from 2013-14 to 2020-21. The Ministry in their written reply submitted as under: -

“Institute was established in 2013;

However, it was declared as Institute of National Importance in August 2017. The first regular Director of IIIT Vadodara joined on 5 August, 2017.

Initial delay was due to basic setting up of the Institute. Compilation of data for Annual Report commenced post this phase.

Time taken in finalizing the details especially data pertaining from 2013 to 2017. Time taken in finalizing design and printing.

COVID-19 pandemic also delayed reports of the affected period (for FY 2020-21).

Delay in preparation and presenting the report approved in Board of Governors (BoG). Further, as per current status, IIIT Vadodara has submitted its Annual Accounts and Annual Report till 2019-20.

The Annual Report of 2020-21 is pending as the BoG of IIIT Vadodara is under reconstitution. The report is ready.

Once approved, it will be printed and to be processed further for laying of the same on the both the Houses of the Parliament immediately.”

9. On being asked whether the Ministry/Institute have identified the stages in which delays have occurred during these years and if so, how did the Ministry propose to curtail the same, the Ministry in their written reply submitted as under: -

“The Annual Reports/Annual Audit Reports involves due perusal, deliberations and compliance of the Instructions conveyed by the Finance Committee/ Board of Governors /Statutory Audit etc. The principle reasons for the delay may be attributed to the delay in the holding of the meetings of the Finance Committee (FC) and Board of Governors (BoG) of the Institute due to the pandemic.

The status of laying of Annual Accounts and Annual Report of each Institute is being monitored at the level of Secretary, Department of Higher Education. In this regard, Secretary, Department of Higher Education vide his D.O. letter No33-4/2020-TS.III dated 22nd March, 2021, D.O. No.54-2/2021-TS.1 dated 3rd June, 2021 and D.O. of even number dated 01.02.2022 had circulated timelines for finalization of Annual Accounts and requested all the Institutes including IIIT Vadodara to adhere to the timelines so that the same are laid on both the Houses of the Parliament within the timelines.

The Institute has been directed to submit the reports as per time lines as processes have been established and streamlined.”

10. The Committee desired to know from the Ministry whether they had proposed any Standard Operating Procedure (SOP) to pursue with the auditing of accounts and finally timely receipt of the final audit reports from the audit authorities and the relevant documents from the Institute. The Ministry in their written reply submitted as under: -

"The Ministry has circulated timelines for finalization of Annual Accounts and requested all the Institutes to adhere to the timelines so that the same are laid on both the Houses of the Parliament within the stipulated time.

The Institute was reminded from time to time vide emails for timely submission of Annual Account and Annual Report.

A portal for monitoring schedule of Annual Report and Audited Accounts has also been launched by the Ministry.”

11. The Committee enquired about the status of digitization and computerization of the process of accounting to facilitate speedy and timely compilation of accounts. The Ministry submitted as under: -

“All the financial records at Institute are being maintained via Tally Software.”

12. The Committee then asked the Ministry as to whether the Institute has any internal auditing mechanism to ensure timely compilation of Annual Reports and Audited Accounts and also to minimize the audit queries at the time of auditing of C&AG. The Ministry in their written reply stated as under: -

"Yes, IIIT Vadodara has Internal Auditors as well as a Consultant Chartered Accountant to assist the Institute for compilation of accounts."

13. The Committee also asked the Ministry as to whether there is any the internal mechanism in the Ministry to monitor the progress of work in this regard to ensure timely laying of the documents of the Institute. The Ministry in their written reply has submitted that-

“The Ministry of Education monitors the progress through Finance Committee and Board of Governors, wherein some of the Members are from the Ministry.”

14. On being enquired by the Committee as to whether the Ministry/Institute had faced any procedural difficulties associated with convening the meeting of the competent authority for getting approval of the documents etc, the Ministry have stated that –

“None. The First Board of Governors (BoG) has been constituted as per IIIT(PPP) Act, 2017 on 29.06.2022. Full Board will be constituted in its 1st meeting as per provision of the Act.”

15. The Committee asked the Ministry to furnish a note on the remedial measures to be taken both by the Ministry /Instituted to ensure timely laying of the documents of the Institute before the Parliament within the prescribed period. The Ministry in its written reply stated :

"Yes. Timely convening the meetings of Finance Committee (FC) and Board of Governors (BoG) may prevent future delays in laying of documents before Parliament within the prescribed timelines."

16. The Committee desired to know the latest position regarding finalization of the Annual Report and Audited Accounts of the Institute for the year 2021-22. The Ministry in their written reply stated as under: -

"The Annual Accounts of FY 2021-22 are ready, however the same can be sent to CAG once approved by the BoG. Further, the Annual Report is being finalized."

17. The Committee considered the matter of delays in laying of the Annual Reports and Audited Accounts of the Institute, for the years from 2013-14 to 2020-21 and on the issue, took evidence of the representatives of the Ministry of Education (Department of Higher Education) and the Institute on 18.07.2022.

18. The Secretary of the Ministry admitted the delays and apprised the Committee about some of the remedial measures taken by them to ensure timely laying of the documents.

Observations/Recommendations

19. The Committee are disappointed to note that neither the Ministry of Education (Department of Higher Education) nor the Indian Institute of Information Technology, Vadodara appear to have made serious efforts to ensure timely finalisation and laying of documents of the Institute even after having a clear cut time schedule, indicating target dates for completion of each stage and finalisation of documents. The matter of timely laying of Reports and Audited Accounts seems to have been taken in a casual manner. The Committee are not convinced with the reply furnished by the Ministry that initial delays were occurred due to setting up of the Institute as more than six years in laying of the requisite documents of the Institute for the year 2013-14 could not be justified on any ground. The requisite documents of the Institute for the years 2014-15 to 2019-20 were also laid with delays of more than 14 months to more than 61 months. Moreover, the Annual Accounts of the Institute for the year 2020-21 have not been approved by the Committee till the matter was considered by the Committee at their sitting held on 18.7.2022. As regards finalisation of Annual Reports and Audited Accounts of the Institute, no reply has been furnished by the Ministry. The Committee, therefore, urge that due care should be taken in future to ensure timely laying of the documents viz. Annual Reports and Audited Accounts on the Table of the House within the stipulated period of 9 months of the close of the accounting year.

20. While examining the reasons for delays in laying the documents of the Institute for the years 2013-14 to 2020-21, the Committee note that the delays were at each stage i.e. compilation of accounts; submission of accounts to the audit authority; time taken up by the audit authorities for finalization of the accounts of the Institute and also time taken up by the Ministry to lay the documents on the Table of the House. The Committee hope that with the remedial measures taken and also assurance given by the Ministry, the Annual Reports and Audited Accounts of the Institute for the succeeding years will be laid within the stipulated time. The Committee would like to be informed of the action taken by the Ministry in this regard.

21. The Committee also impress upon the Ministry that if due to unavoidable reasons, the Annual Reports and Audited Accounts of the Institute could not be laid on the Table of the House within the stipulated time, a statement explaining the reasons as to why the requisite documents could not be laid within the prescribed time period should be laid on the Table of the House within 30 days or as soon as the House convenes, whichever is later.

New Delhi

23 March, 2023
02 Chaitra, 1945 (Saka)

Girish Chandra
Chairperson
Committee on Papers Laid on the Table

Note: The requisite documents of the IIIT, Vadodara for the year 2021-22 have been laid on 13 March, 2023.

**Statement showing the year wise fund allocated to Indian Institute of Information Technology,
Vadodara, for the years 2013-14 to 2021-22**

As per the scheme, the Capital cost of each IIIT would be Rs. 128.00 crore to be contributed in the ratio of 50:35:15 by the Central Government, the State Government and the Industry Partner(s) respectively (57.5: 35: 7.5 in case of North-Eastern region). Apart from this the Central Govt., will provide assistance towards recurring expenditure to the extent of Rs.10 crore.

The state of funding (MoE's liability) is as under:

	(Rupees In Lakh)	
Year	OH-31	OH-35
2013-14	80	200
2014-15	-	-
2015-16	-	-
2016-17	410	50
2017-18	310	190
2018-19	200	1200
2019-20	-	600
2020-21	-	-
Total	1,000	2,240

Appendix- II
(vide para 6 of the Report)

**Statement showing the dates of laying the Annual Reports and Audited Accounts of
Indian Institute of Information Technology, Vadodara for the years 2013-14 to 2020-21**

Years	Due date	Date of laying of Annual Reports and Audited Accounts	Extent of delay
2013-2014	31.12.2014	13.02.2021	73 Months 13 Days
2014-2015	31.12.2015	13.02.2021	61 Months 13 Days
2015-2016	31.12.2016	13.02.2021	49 Months 13Days
2016-2017	31.12.2017	13.02.2021	37 Months 13Days
2017-2018	31.12.2018	22.03.2021	26 Months 22 Day
2018-2019	31.12.2019	22.03.2021	14 Months 22 Days
2019-2020	31.12.2020	21.03.2022	14 Months 21 Days
2020-2021	31.12.2021	12.12.2022	11 Months 12 days
2021-2022	31.12.2022	Not Laid	*

* Laid on 13 March, 2023

**Information in respect of finalization of the Annual Reports and Audited Accounts of the Indian Institute of Information Technology,
Vadodara for the years from 2013-14 to 2021-22**

Remarks on Annual Accounts	Points	Audited by Statutory appointed by Institute		Audited by CAG after the IIIT PPP Act (9th Aug 2017)		2017-18	2018-19	2019-20	2020-21	2021-22
		2013-14	2014-15	2015-16	2016-17					
(i)	Date of approach to the audit authorities	08.06.2016	23.06.2016	-	-	-	-	07.09.2020	13.08.2021	
	Time taken after the closure of accounting year	2Y – 2M	1Y – 3M	-	-	-	-	5 M	4M-13 Days	
(ii)	Date of appointment of statutory auditors	24.05.2016	24.05.2016	18.09.2018	-	-	-	14.09.2020	25.08.2021	
	Time taken after the approaching the audit authorities for appointment of auditors	16 Days	1 M	-	-	-	-	7 Days	12 Days	
(iii)	Date of Compilation of Annual Accounts	08.06.2016	09.01.2017	27.03.2018	28.03.2018	05.10.2018	26.09.2019	07.09.2020	10.08.2021	
	Time taken after the closure of the accounting year	2Y – 2M	1Y – 09 M	2Y	1Y	7M	6M	5 M- 7 Days	4M-10 Days	
(iv)	Date of	22.11.2016	22.05.2017	8.10.2018	27.11.2018	14.10.2019	28.11.2019	07.09.2020	13.08.2021	

	submission of annual accounts to statutory auditors									
	Time taken after the closure of the accounting year	2 Y – 8 M	2 Y – 2M	2Y – 7 M	1Y – 8 M	1Y – 7 M	8M	5 M - Days	4M-13 Days	
(v)	The date and duration for auditing the Annual Accounts by Statutory Auditor	22.11.2016/ 5 M – 15 Days	22.05.2017/ 1Y	08.10.2018 to 25.10.2018 / 18 days	27.11.2018 to 7.12.2018 / 12 days	14.10.2019 to 22.10.2019 / 8 days	28.11.2019 to 05.12.2019 / 8 days	22.09.2020 to 1.10.2020 / 9 days	26.08.2021 to 6.09.2021 / 11 days	
(vi)	The date of queries raised by auditors during auditing/ after completion of the annual accounts.	5.10.2016	20.02.2017	-	-	-	-	-	-	
	Time taken by auditors in raising the queries during the audit/ after completion of the annual accounts to the audit authorities.	During the Audit – 4 M	During the Audit – 8M	-	-	-	-	-	-	
(vii)	The date on which the replies to the audit queries were furnished to the Auditors.	18.10.2016	09.03.2017	-	-	-	-	-	-	
	Time taken to	13 Days	17 Days	-	-	-	-	-	-	

	resolve the queries									
(viii)	The date by which draft audit was issued by Audit Authorities.	10.11.2016	-	01.11.2018	04.01.2019	15.11.2019	23.12.2019	27.10.2020	22.09.2021	
	Time taken after auditing the annual accounts	-	-	6 Days	27 Days	25 Days	18 Days	26 Days	15 Days	
(ix)	The date on which the final audit report received by the Institute.	22.11.2016	22.05.2017	19.02.2019	15.03.2019	28.01.2020	11.03.2020	28.01.2021	29.10.2021	
	Time taken after issue of draft report	12 Days	-	3M -19 Days	2M -11 Days	2M – 12 Days	2M – 18 Days	3M	1M – 7 Days	
(x)	Total time taken by the audit authorities after receiving of annual accounts to furnishing the final audit report to the Institute.	5 M – 15 Days	-	4M-12 Days	3M-17 Days	3M – 14 Days	3M-11 Days	4M – 21 Days	2M -16 Days	
(xi)	Date of finalization of annual report	16.12.2018	16.12.2018	16.12.2018	16.12.2018	08.07.2019	28.07.2020	14.06.2021	13.02.2022	
	Time taken after the closure of the financial year; and also	4 Y – 9 M	3Y-9M	2Y-9M	1Y-9M	1Y – 3M	1Y – 4M	1Y – 3M	10M -13 Days	
	Time taken after the receipt of the final audit	2 Y – 1 M	1Y-7M	Accounts were audited by CAG after	Accounts were audited by CAG after	Accounts were audited by CAG after	4M – 18 Days	4M-16 Days	3M-15 Days	

	documents to the Ministry									
(xv)	The date of laying the documents to the House	13.02.2021	13.02.2021	13.02.2021	13.02.2021	RS-17.03.2021 LS-22.03.2021	RS-17.03.2021 LS-22.03.2021	RS-16.03.2022 LS-21.03.2022		*
	Time taken after the receipt of the documents from the organization									
Remarks on Annual Report		Preparation of Annual report Commenced after Joining of Regular Director post 2017; along with 2017-18	Preparation of Annual report Commenced after Joining of Regular Director post 2017; along with 2017-18	Preparation of Annual report Commenced after Joining of Regular Director post 2017; along with 2017-18	Preparation of Annual report Commenced after Joining of Regular Director post 2017; along with 2017-18					

* The requisite documents of the IIT, Vadodara for the year 2021-22 have been laid on 13 March, 2023.

**EXTRACTS OF THE MINUTES OF THE NINTH SITTING OF THE
COMMITTEE ON PAPERS LAID ON THE TABLE HELD ON 18 JULY, 2022**

The Committee sat on Monday, 18th July, 2022 from 15:00 hours to 16:15 hours in Committee Room 'C', Parliament House Annexe, New Delhi.

	Shri Ritesh Pandey	Present	
		-	Chairperson
			Members
			(Lok Sabha)
2.	Dr. A. Chellakumar		
3.	Shri Jamyang Tsering Namgyal		
4.	Shri T.N. Prathapan		
5.	Shri Satagiri Sankar Ulaka		
		Secretariat	
1.	Smt. Suman Arora	-	Joint Secretary
2.	Shri Sundar Prasad Das	-	Director
3.	Shri Uttam Chand Bharadwaj	-	Additional Director

Witnesses

**Ministry of Education
(Department of Higher Education)**

1	Sh. K. Sanjay Murthy	-	Secretary
2	Sh. Vineet Joshi	-	Additional Secretary
3	Ms. Manmohan Kaur	-	Adviser (Cost)

The Indian Institute of Information Technology, Vadodara

Prof. Sarat Kumar Patra	-	Director
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2. At the outset, the Chairperson welcomed the Members of the Committee to the sitting and apprised them of the agenda.

3. Thereafter, the Committee took up the matter of delay in laying the Annual Reports and Audited Accounts of the xx xx xx (ii) Indian Institute of Information Technology, Vadodara xx xxx under the administrative control of the Ministry of Education (Department of Higher Education).

The witnesses of the Ministry of Education (Department of Higher Education), the IIITs were called in.

4. The Chairperson welcomed the representatives of the Ministry of Education (Department of Higher Education), the IIITs to the sitting of the Committee and informed them about the agenda of the sitting. The Chairperson also informed the witnesses about the provisions of Direction 55(1) of the Directions by the Speaker, Lok Sabha, regarding the confidentiality of the proceedings.

5. The representatives of the Ministry of Education (Department of Higher Education), thereafter, made a power point presentation about the genesis and functions of the IIITs. Thereafter, the Committee desired to know the specific reasons for repeated and inordinate delays in laying the documents of the said IIITs.

	XX	XXX	XXX	XX
6.	XX	XXX	XXX	XX

7. Regarding the reasons for delays of the Institute Vadodara, it has been submitted that the Institute was established in 2013, but the Institute was declared as Institute of National Importance in 2017 and the first regular Director was appointed in 2017. They also submitted that the initial delay was because of the setting up of the Institute. Collecting the data pertaining to 2013 to 2017, issues of designing and printing of the Reports and COVID 19 pandemic effects were stated to be other reasons for delays.

8. The Committee was also apprised that an online portal has been introduced by the Ministry. The IDs have been given to all the Institutions. All the Institutions have been instructed to update the position regarding finalisation of Annual Accounts at each stage so the Ministry could individually monitor these Institutions.

9. The Chairperson, thereafter, thanked the representatives of the Ministry of Education (Department of Higher Education), the IIITs for their free and frank views.

The witnesses then withdrew.

A copy of the verbatim proceedings of the sitting has been kept.

The Committee then adjourned.

Committee On Papers Laid On The Table (2022-23)

**The Extracts of the Minutes of the sitting of the Committee on Papers Laid on the Table
held on 23 March, 2023**

The Committee sat on Thursday, 23rd March, 2023 from 15:00 hours to 17:10 hours in Committee Room 'C', Parliament House Annexe, New Delhi.

Present

Shri Girish Chandra - ***Chairperson***

***Members
(Lok Sabha)***

1. Shri Pallab Lochan Das
2. Choudhary Mehboob Ali Kaiser
3. Shri Jamyang Tsering Namgyal
4. Shri Ashok Kumar Yadav

Secretariat

1. Shri Vinay Kumar Mohan - Joint Secretary
2. Shri Naval K. Verma - Director
3. Shri Uttam Chand Bharadwaj - Additional Director

2. At the outset, the Chairperson welcomed the Members of the Committee to the sitting and apprised them of the agenda.

xx xx xx xx

4. At first, the Committee took up the following four draft Reports and eight Action taken Reports for consideration and adoption:-

i. to ii

iii. Delay in laying of the Annual Reports and Audited Accounts of the Indian Institute of Information Technology, Vadodara under the administrative control of the Ministry of Education (Department of Higher Education);

iv to xii xx xx xx

The above mentioned four Reports and eight Action Taken Reports were unanimously adopted by the Committee and the Chairperson was authorized by the Committee to finalize and present Reports to the Lok Sabha.

xx	xx	xx	xx
xx	xx	xx	xx

(A Copy of the verbatim proceedings of the sitting is kept.)

The Committee then adjourned.
